

The Minister thought that this kind of point would be raised at any stage, in the second court of appeal or the Supreme Court. But that applies to everything. Where there is a defect in the law and it remains it is bound to be raised at the lower court or the higher court. The question is whether we should encourage this defect by using the word "omission" without any qualification, whether we should allow the courts to give up or destroy the whole purpose of this Act.

**SHRI RANDHIR SINGH** : In other words, the omission should not be fatal.

**SHRI LOBO PRABHU** : That is a different matter. The court can take that view.

Another matter which the Minister pressed here, which he did not press before, was the fact that clause 8, which makes it incumbent on everyone to speak the truth before the court, amply covers this omission.

**MR. CHAIRMAN** : It is three O'Clock and we will now take up Private Members' Resolutions. Shri Lobo Prabhu may continue his speech the next day.

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15.2 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**FIFTY-FIFTH REPORT**

**SHRI BHALJIBHAI PARMAR** : I beg to move :

"That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1969."

**MR. CHAIRMAN** : Motion moved :

"That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1969."

**SHRI S. M. BANERJEE (Kanpur)** : Sir, I want to submit something about this

Report. The Resolution moved by Shri Jyotirmoy Basu is very important and it should be given the maximum time permissible. By no stretch of imagination could we say that unemployment is not important. At the same time, the second Resolution about Shri Jagjivan Ram is also equally important. So, I would suggest that two more hours should be given to the first Resolution and the last 20 minutes to the second one so that it may not lapse but will again come up after a fortnight.

**SHRI JYOTIRMOY BASU (Diamond Harbour)** : I am in full agreement with that suggestion.

**श्री शिव चन्द्र झा (मधुबनी)** : मैं भी इन का समर्थन करता हूँ ।

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH)** : We have no objection to the suggestion of the hon. Member. The second resolution may be given five minutes today so that it can come up again.

**श्री सुरजमान (अम्बाला)** : सभापति जी, आप इस तरह से कीजिए कि तीसरा रेजोल्यूशन भी इन्ट्रीड्यूस हो सके । इस सम्बन्ध में पहला रेजोल्यूशन पिछले सेशन में लैप्स हो गया था ।

**MR. CHAIRMAN** : All right The question is :

"That this House do agree with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1969."

*The motion was adopted.*

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15.05 hrs.

**RESOLUTION RE : UNEMPLOYMENT—contd.**

**MR. CHAIRMAN** : Shrimati Sushila Rohatgi,

**SHRI E. K. NAYANAR (Palghat)** : Sir, I have given notice of an amendment and it is printed in the agenda. Similarly, Shri Lobo Prabhu also give notice of an